

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF TRUEVALUE ENGINEERING PRIVATE LIMITED**

| RELEVANT PARTICULARS |   |   |
|----------------------|---|---|
| 1.                   | Name of corporate debtor  | <b>TRUEVALUE ENGINEERING PRIVATE LIMITED</b>  |
| 2.                   | Date of incorporation of corporate debtor   | 09/12/1999  |
| 3.                   | Authority under which corporate debtor is incorporated / registered   | ROC-Mumbai  |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor   | <b>U74210MH1999PTC122998</b>  |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor  | <b>203 Loha Bhavancarna Bunder Masjid, Mumbai, Maharashtra, India, 400001</b>   |
| 6.                   | Insolvency commencement date in respect of corporate debtor   | CIRP order pronounced & communicated on <b>16/04/2024</b>   |
| 7.                   | Estimated date of closure of insolvency resolution process  | <b>13.10.2024</b> (180 days from the date of pronouncement of order)  |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | <b>Name -IP. Megha Agrawal</b><br>(Partner in Synergy Insolvency Professionals LLP)<br><br><b>Registration Number -IBBI/IPA-001/IP-P01456/2018-19/12272</b>   |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board   | <b>Address- 001, Shivranjini Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur -440012 (M.S.)</b><br><b>Email: ip.meghaagrwal@gmail.com</b>   |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional   | <b>Synergy Insolvency Professionals LLP</b><br><br>Plot no.72, Anjaneya Niwas, Opp. Dew Trinity Hospital, Hindustan Colony, Near Sai Mandir, Wardha Road, Nagpur 440015.<br><b>E-Mail: cirp.truevalue@gmail.com</b> |
| 11.                  | Last date for submission of claims  | <b>30/04/2024</b>   |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | NA  |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NA  |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:   | Weblink: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a><br>Physical Address: NA  |

*(Signature)*



Notice is hereby given that the National Company Law Tribunal Mumbai bench has ordered the commencement of a corporate insolvency resolution process of the **TRUEVALUE ENGINEERING PRIVATE LIMITED** (order dated 16.04.2024, order received/communicated on 16.04.2024)

The creditors of **TRUEVALUE ENGINEERING PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before to the interim resolution professional at the address mentioned against entry no.10

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 19.04.2024  
Place: Nagpur

SD/-   
IP Megha Agrawal  
Interim Resolution Professional  
For Truevalue Engineering Private Limited  
IBBI/IPA-001/IP-P01456/2018-19/12272  
AFA valid up to – 02.10.2024  
**Email:** cirp.truevalue@gmail.com



**Address registered with IBBI:** - 001,  
Shivranjini Apartments in Circle of  
Congress Nagar Garden, Congress Nagar,  
Nagpur 440012.  
**Email:** ip.meghaagrwal@gmail.com

**VILAS SAHAKARI SAKHAR KARKHANA LTD.**  
Vaishalinagar, Nivli, Tal. & Dist. Latur 413511 (Maharashtra)  
Email - vilassugar1@gmail.com, Ph. 9422477630, 9422077630  
VSSK/E-TENDER / 118 / 2024-25 Date : 18 / 04 / 2024

**E-TENDER NOTICE**

Online "E" Percentage Rate Tenders in two separate parts (Part No.1 containing the profile / registration and all other relevant details of the Civil Contractor and Part No.2 containing the tender offer of the Civil Contractor), are invited for the Administrative Building Civil Works of the Karkhana, from reputed and experienced appropriate Government Registered Contractors / Contractors with appropriate Bid-Capacity, who have carried out similar project of similar magnitude in the past five years.

**Detailed tender notice is available on our website : https://eprocurement.synise.com**

**Pre- bid Meeting : 13.05.2024 @11.00 Hrs, the karkhana Office (Address as above)**

**Online tender documents are available from Date : 25.04.2024 to 20.05.2024**

**Last date of submission of offers : 27.05.2024 up to 17.00 Hrs.**

The Management reserves the right to issue Blank Tenders, accept or reject any or all the tenders without any reason. (Sanjeev Desai) Managing Director

**FORM NO. URC-2**

Advertisement giving notice about registration under Part I of Chapter XXI of the Act (Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014)

1. Notice is hereby given that in pursuant of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Mumbai (Maharashtra) that M/s. **AD WISE MEDIA WORKS** a partnership firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.

2. The Principal objects of the Proposed company are as follows: To carry on the business of film syndication, distribution, and licensing, and to engage in all activities related to the acquisition, sale, and exploitation of film rights, including but not limited to, negotiate, acquire, and license distribution rights for films, documentaries, and audio-visual content for various platforms including theatrical releases, television broadcasts, streaming services, home video, and emerging digital platforms, to enter into agreements with filmmakers, production houses, and content creators for the representation, promotion, and distribution of their films on a global scale, to identify and exploit niche markets, both domestically and internationally, for the distribution of films catering to specific genres, demographics, or cultural preferences, to negotiate and execute licensing agreements with broadcasters, streaming services, exhibitors, and other distribution channels for the optimal monetization of film content, to strategically manage the release and distribution of films, ensuring a diversified approach that minimizes risk and maximizes revenue across various channels and markets, to adapt to technological advancements in the entertainment industry, exploring and leveraging emerging platforms, formats, and distribution models to stay at the forefront of the market, to build and enhance the brand equity of filmmakers, actors, and production companies through effective marketing, positioning, and promotion of films in diverse markets, to actively participate in film markets, festivals, and industry events for networking, deal-making, and staying informed about industry trends and opportunities, to negotiate and secure favorable terms in licensing agreements, ensuring the long-term success and profitability of the films represented by the company and to engage in any other business related or incidental to the film syndication industry, including but not limited to film financing, co-productions, and any activities conducive to the overall objectives of the company.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at B-402, Samajdeep CHS, Jamnadas Akuiya Road, Near Saraswat bank, Kandivali West, Mumbai - 400067.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registrar Section (CRC), India Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8 Sector 5, IIT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

**Name(s) of Applicant**  
1. Aditya Sunil Bhatia  
2. Atul Dolarraj Bhatia

**ANI ANI INTEGRATED SERVICES LIMITED**

Registered Office: 624, Lodha Supremus II, A Wing, North Towers, Road No 22, Near New Passport Office, Wagle Estate, Thane, Thane West, Maharashtra, India, 400604  
Website: https://anintegrateservices.com/ Email ID: info@anintegrates.com  
Phone No: +91-22-6156 0404 | CIN: L29268MH2008PLC184326

**NOTICE OF POSTAL BALLOT & REMOTE E-VOTING**

Notice of Postal Ballot is hereby given to the Shareholders of ANI Integrated Services Limited ("the Company"), pursuant to and in compliance with the provisions of Section 108, Section 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read with rule 20 and rule 22 of the Companies (Management and Administration), Rules, 2014 (including any statutory modification(s) or re-enactment(s) thereof for the time being in force) ("Rules"), Secretarial Standards-2 ("SS-2"), read along with the General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020, General Circular No. 20/2020 dated May 05, 2020, General Circular No. 02/2021 dated January 13, 2021, General Circular No. 19/2021 dated December 08, 2021, General Circular No. 02/2022 dated May 05, 2022, General Circular No. 11/2022 dated December 28, 2022 and General Circular No. 09/2023 dated September 25, 2023 and all other applicable circulars, if any, issued by the Ministry of Corporate Affairs ("MCA") (hereinafter collectively referred to as "MCA Circulars"), Regulation 44 of the Securities Exchange and Listing of India (Listing Obligation and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), and pursuant to other applicable laws and regulations, the special resolutions appended below are proposed for approval of the Shareholders of ANI Integrated Services Limited ("the Company") through postal ballot by remote e-voting process ("Remote E-Voting"). This Notice is being sent through email to all the Shareholders who have registered their email addresses with the Company, RTA or Depository.

| Item No. | Resolutions   |
|----------|---|
| 1.       | To increase the Authorized Share Capital of the Company and consequential Alteration in the Capital Clause of the Memorandum of Association of the Company.             |
| 2.       | To offer and issue Equity Shares and Equity Warrants on a Preferential Basis to certain identified promoter and non-promoter persons and other matters related thereto. |
| 3.       | Appointment of Mr. Shrikant Venkatrao Jainapur bearing DIN : 05147303 as Independent Director of the Company.   |
| 4.       | Approval for change in objects clause and alteration of Memorandum of Association (MOA) of the company.   |

Members are hereby informed that:

1. The Cut-off date for the purpose of ascertaining the eligibility of members to cast their vote through remote e-voting facility is **Friday, April 12, 2024**. The Company has engaged the services of National Securities Depository Limited (NSDL) for providing e-voting facility to shareholders.

2. The members whose names appear in the register of members/register of beneficial owners as on the Cut-off date shall only be entitled to avail the remote e-voting facility. A person who is not a member as on the Cut-off date should treat this Notice for information purposes only.

3. In compliance of statutory provisions, the Company has completed the dispatch of Postal Ballot Notice only through e-mail, on **Thursday, April 18, 2024**, to those shareholders whose e-mail IDs are registered with the Company/Depositories and whose names appear in the register of members/register of beneficial owners as on the Cut-off date. Further, a physical copy of the Notice along with an explanatory statement and Postal ballot form has not been sent to the members for this Postal ballot. Hence, the members are required to communicate their assent/dissent only through a remote e-voting system.

4. The remote e-voting period shall commence on **Friday, April 19, 2024 (09:00 AM) (IST) and will end on Saturday, May 18, 2024 (5:00 PM) (IST)**. The remote e-voting module will be disabled thereafter by NSDL. Once the vote on a resolution is cast by a Member, they shall not be allowed to change it subsequently to cast the vote again. The detailed procedure/instructions for e-voting are specified in the Notes to the Postal Ballot Notice.

5. The Board of Directors of the Company has appointed M/s MMJB & Associates, LLP (Peer Review No. 2826/2022) as a Scrutinizer for conducting this Postal Ballot process.

6. The aforesaid Notice along with explanatory statement is available on the website of the Company i.e., https://anintegrateservices.com/ website of e-voting agency at www.evoting.nsdl.com and website of Bombay Stock Exchange at www.nseindia.com. Those Members, whose e-mail IDs are not registered, are requested to refer to the procedure mentioned in the Notes to Postal Ballot Notice, available on the above websites, to cast their votes electronically.

7. Members holding shares in electronic form are requested to register/update their e-mail IDs with the respective depository participants and in case of shares held in physical form, by sending a request through e-mail to the Registrar and Share Transfer Agent (RTA) of the Company i.e. Big Share Services Pvt. Ltd at e-mail ID: info@bigshareonline.com with a copy marked to info@anintegrates.com.

8. In case of any queries/grievances, members may refer to the Frequently Asked Questions (FAQs) for shareholders and e-voting user manual available at the download section of www.evoting.nsdl.com or refer to the instructions as mentioned in the Postal Ballot Notice or call on toll free nos.: 1800-1020-990 or 1800-22-44-30 or send a request to Mr. Abhishek Gurnaj, Assistant Manager, NSDL at evoting@nsdl.co.in. Members may also write to the Company at the e-mail ID: info@anintegrates.com.

9. The results of the Postal Ballot, along with Scrutinizer's Report, will be declared within the statutory timelines by placing the same on the website of the Company i.e. https://anintegrateservices.com/ and e-voting agency i.e. www.evoting.nsdl.com. Further the results shall also be communicated to the Stock Exchange simultaneously.

**For ANI Integrated Services Limited**  
Sd/- Navin Nandkumar Korpe  
Director  
DIN: 02200928  
Address: 1 Sai Bungalow, Rajivias Haveli Society, Soham Gardens, Manpada, Ghodbunder Road, Thane West, Maharashtra-400607

Date : April 19, 2024  
Place : Mumbai

**ASIRVAD MICRO FINANCE LTD**  
CIN U65923TN2007PLC064550  
9th and 10th Floor, No. 9, Club House Road, Anna Salai, Chennai 600 002, Tamil Nadu.  
Tel:044-42124493

**GOLD AUCTION NOTICE**

The borrowers, in specific and the public, in general, are hereby notified that public auction of the gold ornaments pledged in the below accounts is proposed to be conducted at the following branches on 27/04/2024 from 10.00 am onwards. The auction is of the gold ornaments of defaulted customers who have failed to make payment of their loan amount despite being notified by registered letters. Unauctioned items shall be auctioned on any other days without any further notice. Change in venue List of Pledges:-

MAHARASHTRA,NANDED,ARDHAPUR GL,34164070000064,  
PUNE,WAGHOLI GL,34205070000002,SANGLI,SHIRALA GL,341760700000071,

Persons wishing to participate in the above auction shall comply with the following:-  
**Interested Bidders should submit Rs. 10,000/- as EMD (refundable to unsuccessful bidders) by way of Cash on the same day of auction. Bidders should carry valid ID card/PAN card. For more details, please contact 9025401720**

**Authorised officer**  
Asirvad Micro Finance Ltd.

**JSW HOLDINGS LIMITED**  
(Corporate Identification Number: L67120MH2001PLC217751)  
Registered Office: Village Vasind, Taluka Shahapur, District Thane - 421 604,  
Phone : 02527- 220022/ 25; Fax : 02527- 220020/ 84; Email: grievance.jsw@jsw.in;  
Website: www.jsw.in

**NOTICE OF POSTAL BALLOT**

Members are hereby informed that pursuant to the provisions of Sections 110, 108 and other applicable provisions, if any, of the Companies Act, 2013, ("the Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014, ("the Rules"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India ("SS-2"), each as amended, and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA") for holding general meetings / conducting postal ballot process through e-voting vide General Circular No. 9/2023 dated September 25, 2023 ("MCA Circular"), the Company has sent, only by e-mail, the Postal Ballot Notice on Thursday, April 18, 2024 to all Members holding shares as on the cut-off date i.e. Friday, April 12, 2024 and whose e-mail address are registered with the Depository Participants or with the Company, for seeking consent of the Members by voting through electronic means ("remote e-voting") by way of Ordinary and / or Special Resolutions, as applicable, for the agenda as stated in the Postal Ballot Notice.

A copy of the Postal Ballot Notice is available on the website of the Company at https://www.jsw.in/investors/holdings/2023-24/shareholders-meeting and also on the websites of the Stock Exchanges i.e. BSE Limited (BSE) at www.bseindia.com and National Stock Exchange of India Limited (NSE) at www.nseindia.com and of KFin Technologies Limited ("KFin") (the Registrar and Share Transfer Agent) at https://evoting.kfintech.com.

The Board of Directors of the Company has appointed Mr. Sunil Aganwal, Proprietor of Sunil Aganwal & Co., Company Secretaries (Membership Number: FCS 8706), as the Scrutinizer to scrutinize the Postal Ballot process and the remote e-voting in a fair and transparent manner.

In line with the MCA Circular, sending the physical copy of the Postal Ballot Notice along with Postal Ballot Form and prepaid business reply envelope has been dispensed with for this Postal Ballot. Accordingly, the Members are requested to communicate their assent / dissent through remote e-voting only. The instructions for remote e-voting are provided in the Postal Ballot Notice. The voting rights of the Members shall be reckoned as on the cut-off date i.e. Friday, April 12, 2024. A person who is not a Member as on the cut-off date should treat the Postal Ballot Notice for information purpose only.

For providing the remote e-voting facility, the Company has engaged the services of KFin. The voting through remote e-voting shall commence at 9:00 a.m. (IST) on Monday, April 22, 2024 and end at 5:00 p.m. (IST) on Tuesday, May 21, 2024. The remote e-voting module shall be disabled immediately thereafter and voting will not be allowed beyond the said date and time.

The result of the Postal Ballot shall be declared on or before Thursday, May 23, 2024 and along with the Scrutinizer's Report be displayed on the Company's website https://www.jsw.in/investors/holdings/2023-24/shareholders-meeting, the website of KFin at https://evoting.kfintech.com and shall also be communicated to BSE and NSE and be made available on their respective websites viz. www.bseindia.com and www.nseindia.com.

Members who have not registered or who require update in their email addresses, may temporarily get their email address registered / updated with KFin by accessing the link: https://karisma.kfintech.com/ emailing for receiving a soft copy of the Postal Ballot Notice as well as login details for e-voting. Alternatively, Members holding shares in demat form need to contact their respective Depository Participants for registration of their email addresses; and the Members holding shares in physical form need to submit Form ISR-1 to KFin for registration / update of their email addresses by sending an email to snavard@kfintech.com.

In case of any queries, Members may refer to the Frequently Asked Questions (FAQs) and E-voting user manual available at the download section of https://evoting.kfintech.com (KFin Website) or contact Mr. Ramdas Gunti, Senior Manager- Corporate Registry, KFin Technologies Limited, Selenium Tower B, Plot Nos. 31 & 32, Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad-500 032, E-mail : evoting@kfintech.com, Toll Free No. 1800-309-4001.

In case of any query and/or grievance, in respect of remote e-voting, Members may refer to the Frequently Asked Questions (FAQs) and E-voting user manual available at the download section of https://evoting.kfintech.com (KFin Website) or contact Mr. Ramdas Gunti, Senior Manager-Corporate Registry, at sgvoting@kfintech.com or call KFinTech's toll free No. 1800-309-4001 for any further clarifications.

**For JSW Holdings Limited**  
Sd/- Sanjay Gupta  
Company Secretary

Place: Mumbai  
Date: April 18, 2024

**केनरा बैंक Canara Bank**  
सिस्टिमेड सिंडिकेट

**STRESSED ASSET MANAGEMENT BRANCH:** Circle Office Building, 4<sup>th</sup> Floor, 'B' Wing, C-14 G-Block, Bandra-Kurla Complex, Bandra (E), Mumbai-400 051, Maharashtra. Tel. No.: (022) 26726798, 87771, 8744, 8482, 8789, 8793, 8795. E-mail: csm15550@canarabank.com

**SALE NOTICE**

**E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.**

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged / charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Canara Bank, will be sold on "As is where is", "As is what is", basis on **09.05.2024** for recovery of ₹ 1,15,84,77,148.77 (Rs. One Hundred Fifteen Crore Eighty Four Lakh Seventy Seven Thousand One Hundred Forty Eight & Paise Seventy Seven Only) as on 12.02.2024 plus interest and charges from 13.02.2024 till the date of realization) due to Consortium (Canara Bank, Bank of Maharashtra and South Indian Bank) led by Stressed Asset Management Branch Mumbai of Canara Bank from M/s. Elegant Forge & Equipment Pvt. Ltd. situated at Flat No. 701, 7<sup>th</sup> floor, A wing, Meenaxi Apartment, Gokuldhara Krishna Vatika Marg, Opp. Gen. A. K. Vaidya Marg, House No. 2, 1(P), VIII, Dindoshi, Taluka : Borivali Goregaon (E), Mumbai-400 063.

| Sr. No. | Description of the Property   | Reserve Price (in ₹) | Earnest Money Deposit (in ₹) |
|---------|---|----------------------|------------------------------|
| 1       | Flat No. 804, 8 <sup>th</sup> Floor, B Wing, Zeerawali Residency, CTS No. 5229 A, Survey No. 256-B, Vill. Deearas Lane, Opp. Jain Derasar Pant Nagar, Ghatkopar East, Mumbai-400 077, measuring 1372 sq. ft. in the Name of Jaysree M. Limbani & Manilal H. Limbani. A/Ns Flat No. 904, 9 <sup>th</sup> Floor, B Wing, Zeerawali Residency, CTS No. 5229 A, Survey No. 256-B, Vill. Deearas Lane, Opp. Jain Derasar Pant Nagar, Ghatkopar East, Mumbai-400 077, measuring 1372 sq. ft. in the Name of Jaysree M. Limbani & Manilal H. Limbani. (Symbolic Possession, Flats will be sold as a Single Unit) | 9,82,00,000/-        | 98,20,000/-                  |
| 2       | Flat No. 701, 7 <sup>th</sup> Floor, A Wing, Meenaxi Apartment, Gokuldhara Krishna Vatika Marg, Opp. Gen. A. K. Vaidya Marg, CTS No. 156A- 8 to 16, 136D, 157-1, 2, 3 & 7 S. No. 34 & 35 House No. 2, 1(P), VIII, Dindoshi, Taluka : Borivali, Goregaon (E), Mumbai-400 063, measuring 778 Sq. Ft. in the Name of Mrs. Meena R. Mongra and Mr. Ravindra K. Mongra. (Symbolic Possession)  | 1,84,00,000/-        | 18,40,000/-                  |
| 3       | Industrial Land & Factory Building situated at Gat No. 124 Vill. Kalamkhand, Tal. Wada, Nr. P.M.D Kwickform Co. Kinpada Wada-Manor Road, Dist. Palghar-421 303 measuring 17880 Sq. Mtr. in the Name of M/s. Elegant Creations Pvt. Ltd. (Symbolic Possession)   | 6,18,00,000/-        | 61,80,000/-                  |
| 4       | Industrial Land & Factory Building situated at Gat No. 42 Vill. Kanchad, Tal. Wada, Near Bil Energy Systems Ltd., Off. Wada-Manor Road Gorkhe Phata, Dist. Palghar-421 303 measuring 10190 sq. mt. in the Name of M/s. Elegant Creations Pvt. Ltd. and Plant & Machineries thereon. (Physical Possession)   | 15,05,00,000/-       | 1,50,50,000/-                |
| 5       | Industrial Land & Factory Building situated at Gat No. 474/1, 474/2, 474/3, 475/1 & 474/4/5/2/1, Vill. Biloshi, Tal. Wada, Near Blue Star Ltd. Kurduz Tal., Off Wada -Manor Road, Gorkhe Phata, Dist. Palghar-421 303 measuring 45660 Sq. Mt. in the Name of M/s. Elegant Forge and Equipment Pvt. Ltd. & Plant & Machineries thereon. (Symbolic Possession)  | 14,15,00,000/-       | 14,15,00,000/-               |

The Earnest Money Deposit shall be deposited on or before **08.05.2024** upto 5.00 p.m. Details of EMD and other documents to be submitted to service provider on or before **08.05.2024** upto 5.00 p.m. Date up to which documents can be deposited with Bank is **08.05.2024** upto 5.00 p.m.

Date of inspection of properties is **06.05.2024** with prior appointment with Authorized Officer.

For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact Mr. Manoj Kumar Gupta, Authorized Officer / Chief Manager, Canara Bank, Stressed Asset Management Branch, Mumbai (Ph. No. 02226728771 Mob. No. 9828234344) or Mr. Smit Jaiswal, Manager, (Mob No: 7223002272) E-mail id: cbi15550@canarabank.com during office hours on any working day or the service provider M/s. C1 India Pvt. Ltd., Udyog Vihar, Phase-2, Gulf Petrochem Building, Building No. 301, Gurgaon, Haryana-122 015, Mr. Bhavik Pandya Mob. No. 886682937 (Contact No. +91 1244302020 / 21 122 / 23 / 24), support@bankeuctions.com; maharashtra@c1india.com.

Date : 18/04/2024  
Place : Mumbai  
Authorised Officer,  
Canara Bank, SAM BRANCH

**KCL INFRA PROJECTS LIMITED**  
Corporate Identification Number: L45201MH1995PLC167630  
Registered Office: B-3, 204, Saket Complex, Thane (West) - 400601, Maharashtra, India; Contact Details: +91-9420522111/+91-9301300600; Email-Id: kclindia@yahoo.co.in, info@kclinfra.com, cs@kclinfra.com; Website: www.kclinfra.com.

**EXTRACT OF THE STANDALONE AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2024**

| Sl. No. | PARTICULARS   | QUARTER ENDED |            | YEAR ENDED |           |           |
|---------|---|---------------|------------|------------|-----------|-----------|
|         |   | 31.3.2024     | 31.12.2023 | 31.3.2023  | 31.3.2024 | 31.3.2023 |
|         |   | AUDITED       | UNAUDITED  | AUDITED    | AUDITED   | AUDITED   |
| 1       | Total Income from Operations (Net)                                      | 307.2         | 291.55     | 661.77     | 1178.47   | 2157.14   |
| 2       | Net Profit/(Loss) for the period before tax and Exceptional Items       | (70.12)       | 68.27      | 6.79       | 119.73    | 106.03    |
| 3       | Net Profit/(Loss) for the period before tax and after Exceptional Items | (70.12)       | 68.27      | 6.79       | 119.73    | 106.03    |
| 4       | Net Profit for the period after Tax (after Extraordinary Items)         | (53.92)       | 50.61      | 6.35       | 87.12     | 78.58     |
| 5       | Total Comprehensive Income for the period                               | (53.92)       | 50.61      | 6.35       | 87.12     | 78.58     |
| 6       | Equity Share Capital  | 3850.22       | 3850.22    | 2480.15    | 3850.22   | 2480.15   |
| 7       | Reserves (Excluding Revaluation Reserves as at balance sheet date)      | 1613.6        | 0.00       | 1526.46    | 1613.6    | 1526.46   |
| 8       | Earning per Share-Basic (after extraordinary items) (of Rs: 2/-each)    | 0.05          | 0.016      | 0.0051     | 0.0226    | 0.06      |
| 9       | Earning per Share-Diluted (after extraordinary items) (of Rs: 2/-each)  | 0.05          | 0.016      | 0.0051     | 0.02      | 0.06      |

Note:

- The Standalone Audited Financial Results for the quarter and year ended March 31, 2024 were reviewed by the Audit Committee at its meeting held on April 17th, 2024 and approved by the Board of Directors at the meeting held on that date. The Statutory Auditors of the Company have carried out Independent Audit of these results in terms of Regulation 33 of SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015.
- The company has prepared these financial results in accordance with the Indian Accounting Standards (Ind AS) as prescribed under Section 133 of the Companies Act, 2013 as prescribed under Section 133 of the Companies Act, 2013 read with relevant rules issued thereunder and other accounting principles generally accepted in India.
- The figures of the previous period/year have been re-grouped and re-arranged wherever necessary to correspond with current period's classification/disclosure.

Place:- Thane  
Date:- 17.04.2024

By order of the Board  
For and behalf of KCL Infra Projects Limited  
Sd/-  
Mohan Jhawar  
Managing Director,  
DIN:00495473

**Gujarat Narmada Valley Fertilizers and Chemicals Limited**  
(An ISO 9001, ISO 14001, ISO 45001 & ISO 50001 Certified Company)  
Regd. Office: P.O.Narmadanagar - 392015, Dist.: Bharuch (Gujarat), India  
CIN: L24110GJ1976PLC002903, Website: www.gnfc.in

**OPEN TENDER NOTICE FOR PROCUREMENT OF HDPE CARBOYS THRU (IF) CODE SOLUTIONS E-AUCTION PLATFORMS FOR GNFC BHARUCH PLANT**

GNFC intends to award Annual Rate Contract for supply of HDPE Carboys to fill Formic Acid & Acetic Acid produced at GNFC Bharuch plant

For detailed specification, EMD requirement and other criteria, please visit web notice placed on our Website www.gnfc.in (in Tenders ->Tender Notice->Materials Management Department) as well as https://tender.procure.com/. Last date and time for response: 22.04.2024 @ 17.00 hrs IST.

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF KOSHIKA BIOSCIENCE PRIVATE LIMITED**

| RELEVANT PARTICULARS  |   |
|---|---|
| 1. Name of corporate debtor   | KOSHIKA BIOSCIENCE PRIVATE LIMITED  |
| 2. Date of incorporation of corporate debtor  | 27th December, 2017   |
| 3. Authority under which corporate debtor is incorporated / registered  | Registrar of Companies/Mumbai   |
| 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor  | U74999M#2017PCL303371   |
| 5. Address of the registered office and principal office (if any) of corporate debtor   | A/503, Western Edge II, CO Compound, Western Express Highway, Borivali East, Mumbai-400066.                         |
| 6. Insolvency commencement date in respect of corporate debtor  | 16th April, 2024  |
| 7. Estimated date of closure of insolvency resolution process   | 13th October, 2024  |
| 8. Name and the registration number of the insolvency professional acting as interim resolution professional                              | Mr. Nitin Om Kothari<br>IBBI/IPA-001/IP-P02310/2020-2021/13477  |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board  | 5A-301, Alica Nagar, Lokhandwala Township, Kandivali East, Mumbai-400101, Maharashtra<br>Email: cskothari@nitin.com |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional   | 5A-301, Alica Nagar, Lokhandwala Township, Kandivali East, Mumbai-400101, Maharashtra<br>Email: nitin@nitin.com     |
| 11. Last date for submission of claims  | 30th April, 2024  |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Not Applicable  |
| 13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | Not Applicable  |
| 14. (a) Relevant Forms and (b) Details of authorized representatives are available at:  | (a) Web link: https://ibbi.gov.in/en/home/downloads<br>(b) Not Applicable   |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Koshika Bioscience Private Limited** on 16th April 2024. The creditors of **Koshika Bioscience Private Limited**, are hereby called upon to submit their claims with proof on or before 30th April, 2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in form, by post or by electronic means. **Submission of false or misleading proofs of claim shall attract penalties.**

Date : 19<sup>th</sup> April, 2024  
Place : Mumbai  
Nitin Om Kothari  
Reg No : IBBI/IPA-001/IP-P02310/2020-2021/13477  
Interim Resolution Professional

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF TRUEVALUE ENGINEERING PRIVATE LIMITED**

| RELEVANT PARTICULARS   |   |
|--|---|
| 1. Name of the Corporate Debtor  | TRUEVALUE ENGINEERING PRIVATE LIMITED   |
| 2. Date of incorporation of corporate debtor   | 09/12/1999  |
| 3. Authority under which corporate debtor is incorporated / registered   | ROC-Mumbai  |
| 4. Corporate Identity No./ Limited Liability Identification No. of the Corporate Debtor  | U74210MH1999PTC122998   |
| 5. Address of the registered office and principal office (if any) of corporate debtor  | 203 Loha Bhavancarna Bunder Masjid, Mumbai Maharashtra, India, 400001   |
| 6. Insolvency commencement date in respect of corporate debtor   | CIRP order pronounced & communicated on 16/04/2024  |
| 7. Estimated date of closure of insolvency resolution process  | 13/10/2024 (180 days from the date of pronouncement of order)   |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional                                       | Name -IP Megha Agrawal (Partner in Synergy Insolvency Professionals LLP Registration Number -IBBI/IPA-001/IP-P01456/2018-19/12272   |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board   | Address- 001, Shivranjani Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur -440012 (M.S.)<br>Email: ip.meghaagrawal@gmail.com  |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional  | Synergy Insolvency Professionals LLP Plot no.72, Anjaneya Niwas, Opp. Dew Trinity Hospital, Hindustan Colony, Near Sai Mandir Wardha Road, Nagpur 440015.<br>E-Mail: cirp.truevalue@gmail.com |
| 11. Last date for submission of claims   | 30/04/2024  |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional (IRP) | NA  |
| 13. Names of Insolvency Professionals identified to act as authorized representative of creditors in a class (Three names for each use)        | NA  |
| 14. (a) Relevant Forms and (b) Details of authorized representatives are available at:   | Web link: https://ibbi.gov.in/en/home/downloads<br>Physical Address: NA   |

Notice is hereby given that the National Company Law Tribunal Mumbai bench has ordered the commencement of a corporate insolvency resolution process of the **TRUEVALUE ENGINEERING PRIVATE LIMITED** (order dated 16.04.2024, order received/communicated on 16.04.2024). The creditors of **TRUEVALUE ENGINEERING PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before to the interim resolution professional at the address mentioned against entry no.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in form, by post or by electronic means. **Submission of false or misleading proofs of claim shall attract penalties.**

Date : 19.04.2024  
Place : Nagpur  
IP Megha Agrawal  
IBBI/IPA-001/IP-P01456/2018-19/12272  
AFA valid up to - 02.10.2024. Email: cirp.truevalue@gmail.com  
Address registered with IBBI - 001, Shivranjani Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur 440012. Email: ip.meghaagrawal@gmail.com

**COSMOS BANK** Recovery & Enforcement Department Regulated by RBI  
Correspondence Address: Horizon Building, 1st Floor, Ranade Road & Gokhale Road Junction, Gokhale Road (North), Dadar (West), Mumbai 400 028. Phone No. 022- 69476012/57/58

**POSSESSION NOTICE [Rule-8(1)] - for Immovable Property**

Whereas, the undersigned being the Authorised Officer of The Cosmos Co-op. Bank Ltd. under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of the powers conferred u/s 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 02.01.2024 to hereby calling upon the Borrower/Mortgagor- Mr. Jomon George Co-Borrower/Mortgagor- Mr. Varkey George to repay the amount as mentioned in the notice being ₹18,02,331.00 (Rupees Eighteen Lakhs Two Thousand Three Hundred Thirty One Only) plus further interest and charges thereon within 60 days from the date of receipt of the said notice. The said Demand Notice is published in Newspapers i.e. News Bh (English) and Prathakal (Marathi) at Mumbai Edition on 10.01.2024 as a "Substitute Service".

The Borrower/Co-Borrower/Mortgagors having failed to repay the amount, notice is hereby given to the Borrower/Co-Borrower/Mortgagors and the public in general that the undersigned has taken **CONSTRUCTIVE POSSESSION** of the property described herein below, in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on 16th April 2024. The Borrower/Co-Borrower/Mortgagors attention is invited to provisions of sub section (8) of section 13 of the Act in respect of time available to redeem the secured assets. The Borrower/Co-Borrower/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of The Cosmos Co-Op. Bank Ltd. for an amount mentioned here in above with interest, cost and incidental charges thereon.

**DESCRIPTION OF**

